

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CA No. 349 of 2018  
IN  
CP (IB) NO.35/Chd/HP/2018**

**In the matter of:**

Phoenix Arc Private Limited

...Petitioner

Vs.

GPI Textiles Ltd.

...Respondent

Present: Mr. G.S. Sarin, Practising Company Secretary for the  
Resolution Professional

**CA No. 349/2018**

It is contended by the authorised representative of the Applicant/Resolution Professional that after passing of the interim directions by this Tribunal on 01.08.2018 in CA No.280/2018, notice dated 16.08.2018 (Annexure 4) for disconnection of the electricity connection on the ground of non-payment of electricity bill for the month of July 2018 along with bills of previous period have been received. It is further submitted that presently, the effort of the Resolution Professional is to keep the corporate debtor as on going concern and due to cash flow problem the Resolution Professional will have difficulty in depositing the amount of bill for the month of July. Notice of the application to the Electricity Department for 05.09.2018 date already fixed in CA No.280/2018. In the meanwhile, the applicant shall deposit ₹60 lacs with the Electricity Department out of the bill for the month of July.

Sd/-  
(Justice R.P. Nagrath)  
Member (Judicial)

Sd/-  
(Pradeep R. Sethi)  
Member (Technical)

August 31, 2018  
Anchal

CA No. 349 of 2018  
IN  
CP (IB) NO.35/Chd/HP/2018